GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:3213
ANSWERED ON:12.08.2010
COMMERCIAL PILOTS
Mahato Shri Narahari;Roy Shri Nripendra Nath

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the minimum qualification required for the appointment of commercial pilots in Air India and private airlines;
- (b) whether the Government proposes to appoint pilots on the basis of type rating instead of fresh Commercial Pilot License (CPL) holders:
- (c) if so, the fate of the fresh CPL holders who are unemployed even after incurring an expense of Rs. 20 lakh on their training;
- (d) whether the Government proposes to adjust these unemployed CPL holders in the ground staff or in Air Traffic Control Services;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a): For appointment as Commercial Pilots a candidate should hold a valid Commercial Pilot Licence (CPL) issued or validated by the Directorate General of Civil Aviation.
- (b) and (c): Government does not have any such proposal. CPL is the basic qualification for appointment as a pilot. However, Airlines are free to engage/ employ pilots with additional Type Rating qualification on the basis of professional/ technical expertise. There is no bar on the engagement of fresh CPL holders by Indian Airlines at present.
- (d): No CPL holders are free to apply for ground staff and Air Traffic Control (ATC) services provided they possess the necessary qualification.
- (e): Does not arise.
- (f): All domestic airlines, Airport operators including Airports Authority of India (AAI) have their own recruitment and training policies and Government does not interfere in such matters.